

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 25TH DAY OF MAY, 1987

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
Present: Hon'ble Shri P. Srinivasan, Member (A)

C.C. APPLICATION NO. 4/87.

C.H. Basappanavar,
S/o Holiappa, 49 years,
Conservator of Forests,
Dryland Development Board,
Mysore.

..... Applicant.

(Shri B.B. Mandappa, Advocate)

v.

1. The Secretary
to Government of India,
Department of Personnel
and Cabinet Secretariat,
M/o Home Affairs,
North Block,
New Delhi.
2. The Chairman,
Special Section,
Board for Indian Forest Service,
C/o Union Public Service Commission,
P.B. No.186,
New Delhi.
3. The Secretary to Government,
Animal Husbandry, Fisheries
and Forest Department,
Multistoreyed Building,
Dr. Ambedkar Veedhi,
Bangalore-1.

..... Respondents

(Shri M.S. Padmarajaiah, SCGSC)

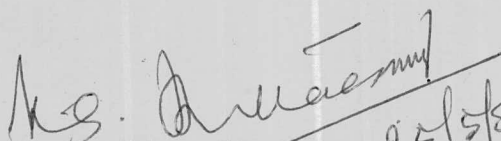
This application having come up for hearing today,
Vice-Chairman made the following.

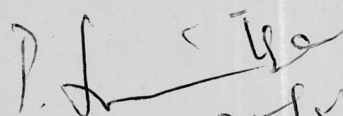
ORDER

In this application made under Section 17 of
the Administrative Tribunals Act, 1985, and the

Contempt of Courts' Act, 1971, the applicant has moved this Tribunal to punish the accused for the alleged disobedience of the directions of this Tribunal issued in his favour in A.No.725/86(T).

2. Shri M.S. Padmarajaiah, learned Central Government Standing Counsel, appearing for the accused, has placed before us two letters received by him, one from the UPSC and the other from the Government of India which establish that the case of the applicant for selection to the IFS was considered on 23.3.1987 in pursuance of the directions of this Tribunal and he was not found suitable for selection. In this view, it is clear that the accused have complied with the directions issued by this Tribunal on 23.1.1987, and therefore these contempt proceedings are liable to be dropped. We, therefore, drop these contempt of Court proceedings. But this does not prevent the applicant from challenging his non-selection to IFS in a separate application, ~~no~~ costs.


Vice-Chairman 25/5/87


Member (A) 25/5/87

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REGISTERED

CONTEMPT APPLICATION No. 4/87
IN APPLICATION NO. 725/86(T)
(WP.NO. 7123/81)

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 27 MAY 1987

APPLICANT

Vs

RESPONDENTS

Shri C.H. Basappa Navar

The Secy, Dept of Personnel & 2 Ors

TO

1. Shri C.H. Basappa Navar
Conservator of Forests
Dryland Development Board
Mysore
2. Shri B.B. Mandappa
Advocate
115/3, Balappa Building
Seshadripuram
Bangalore - 560 020
3. The Secretary
Department of Personnel
and Cabinet Secretariat
Ministry of Home Affairs
North Block
New Delhi-110 001
4. The Chairman
Special Selection Board for
Indian Forest Service
C/o Union Public Service Commission
P.B. No. 186
New Delhi
5. The Secretary to Govt. of Karnataka
Animal Husbandry, Fisheries and
Forest Department
Multistoried Building
Dr. Ambedkar Veedhi
Bangalore - 560 001
6. Shri M.S. Padmarajaiah
Senior Central Govt. Stng Counsel
High Court Buildings
Bangalore - 560 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE
BENCH IN APPLICATION NO. 4/87

CONTEMPT
....

Please find enclosed herewith the copy of the Order
passed by this Tribunal in the above said Application on
25-5-87.

ENCL: As above.

*recd advocates as well as
applicant's copy
Harish Kumar
Advocate
25/5/87*

B. V. Venkatesh Rao
DEPUTY REGISTRAR
(JUDICIAL)